

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ इस्टेट, नई दिल्ली

विधायक का नाम : श्री आदर्श शास्त्री
दिनांक : 07.08.2018
विधान सभा अतारंकित प्रश्न संख्या : 71
क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र.	प्रश्न	उत्तर
क	क्या यह सत्य है कि एमएलए लैंड योजना के अंतर्गत प्रस्तावित कार्यों की प्रक्रिया में बहुत अधिक विलंब हो रहा है, इसका क्या कारण है;	एम.एल.ए.एल.ए.डी जी हाँ। दिनांक 13.12.2017 से एम.एल.ए.एल.ए.डी. योजना का कार्य राजस्व विभाग से शहरी विकास विभाग को हस्तांतरित किया गया। इसके उपरान्त, विभिन्न पत्रों/ अनुसमारकों तथा मीटिंग दिनांक 08.01.2018, 16.01.2018, 06.02.2018, 12.02.2018, 19.02.2018, 08.03.2018 एवं 19.03.2018 द्वारा 11 डूडा से खर्च की गई राशि व बची हुई राशि का विवरण व शेष राशि मांगी गई। इस कारण एम.एल.ए.एल.ए.डी. योजना का कार्य 2017-2018 में सुचारु रूप से नहीं हो सका। वास्तव में वर्ष 2018-2019 में विधायक निधि फण्ड उपलब्ध होने से इस योजना का क्रियान्वयन सूचारु रूप से किया जा रहा है। एम.एल.ए.एल.ए.डी. के निधि के कार्य निष्पादन करने में कुछ देरी के मुख्य कारण हैं:- 1. 11 डूडा/राजस्व विभाग की ओर से सभी विधानसभा क्षेत्र वार शेष राशि की सूचना व शेष राशि लौटाने में देरी हुई। 2. विभिन्न कार्यकारी एजेसियों द्वारा कई कार्य प्रस्तावों में सी.पी.डब्ल्यू.डी./जी.एफ.आर./डी.एस.आर. नियमों सम्बन्धी कमियां पायी गई है। जिन्हें ठीक करवाने में समय लगता है। कुछ कार्य प्रस्ताव गाईडलाइन व चेकलिस्ट के अनुसार नहीं पाए गए। दिनांक 1 अप्रैल, 2018 से 23 अगस्त 2018 (4 माह व 23 दिन) तक 903 विभिन्न विकास कार्यों के लिए रुपये 144.51 करोड़ की स्वीकृति प्रदान की जा चुकी है। जिसमें से 20 विधानसभा क्षेत्रों के विकास कार्यों के लिए 4 करोड़ रुपये प्रति विधानसभा की वर्तमान वर्ष की राशि सीमा लगभग समाप्त भी हो चुकी है। कार्यों की स्वीकृति प्रदान करने में चालू वित्त वर्ष में कोई विलम्ब नहीं हो रहा है।
ख	क्या प्रस्तावित कार्यों की प्रक्रिया में शीघ्रता लाने के लिए शहरी विकास विभाग के प्लानिंग विंग और वर्क्स डिपार्टमेंट में समन्वय का कोई प्रावधान है;	एम.एल.ए.एल.ए.डी इस कार्य के शीघ्र निस्तारण करने के लिए शहरी विकास विभाग में एक Dedicated Cell स्थापित करने का प्रस्ताव विचाराधीन है।
ग	यदि हां तो उसका विवरण और यदि नहीं तो क्यों नहीं;	एम.एल.ए.एल.ए.डी विधानसभा क्षेत्र संख्या-33 के लिए एम.एल.ए.एल.ए.डी शाखा में कोई संस्तुति लम्बित नहीं तथा विधानसभा क्षेत्र संख्या-33 में एम.एल.ए.एल.ए.डी निधि के अन्तर्गत स्वीकृत किये गये कार्यों की स्वीकृति आदेश की प्रतिलिपि संलान है।
घ	एसी-33 (द्वारका) विधानसभा क्षेत्र से संबंधित विभिन्न वर्क्स विभागों के कितने प्रस्तावित कार्य, एस्टीमेट सहित, तथा क्षेत्रीय विधायक की फंड रिलीज करने संबंधी कितनी संस्तुतियां शहरी विकास विभाग के प्लानिंग/फाइनेंसिंग विंग में लंबित हैं, इन सबकी वर्तमान स्थिति तथा संपूर्ण विवरण उपलब्ध कराए;	एम.एल.ए.एल.ए.डी वर्तमान एम.एल.ए.एल.ए.डी दिशानिर्देश के अनुसार कार्यों की प्रक्रिया पूरी करने की कोई समय सीमा तय नहीं है फिर भी विधानसभा द्वारा पारित प्रस्ताव (Resolution) से संबंधित दिशानिर्देश के पालन का प्रयास किया जा रहा है व कार्यों में तीव्रता लाने हेतु सूचना प्रौद्योगिकी विभाग (Information Technology) की सहायता से एक सॉफ्टवेयर बनाने का भी प्रयास किया जा रहा है।
ङ	क्या एमएलए लैंड योजना के अंतर्गत प्रस्तावित कार्यों की प्रक्रिया पूरी करने हेतु कोई निश्चित समयावधि है;	एम.एल.ए.एल.ए.डी जी हां, एम.एल.ए.एल.ए.डी शाखा में शीघ्रता लाने के लिए अतिरिक्त स्टाफ लगाया गया है।
च	यदि हां, तो उसका विवरण दें और यदि नहीं तो क्यों नहीं;	एम.एल.ए.एल.ए.डी जी नहीं।
छ	क्या एमएलए लैंड योजना के अंतर्गत कार्यों की प्रक्रिया में शीघ्रता लाए जाने के लिए कोई कदम उठाए जा रहे हैं; यदि हां, तो उनका विवरण दें;	एम.एल.ए.एल.ए.डी लागू नहीं है।
ज	क्या विगत तीन वर्षों के दौरान एमएलए लैंड योजना के अंतर्गत प्रस्तावित कार्यों की प्रक्रिया से संबद्ध अधिकारियों के लिए किसी कार्यशाला का आयोजन किया गया है;	एम.एल.ए.एल.ए.डी विगत 3 वर्षों के दौरान एम.एल.ए.लैंड योजना का क्रियान्वयन डूडा (DUDAs) राजस्व विभाग द्वारा किया जा रहा था।
झ	यदि हां, तो उसका विवरण दें; और	एम.एल.ए.एल.ए.डी लागू नहीं है।
ञ	यदि नहीं तो क्यों?	एम.एल.ए.एल.ए.डी लागू नहीं है।

for
Secretary (U.P.C.)
Ministry of Urban Development,
New Delhi

**GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
10th LEVEL C-WING, DELHI SACHIVALAYA
LP. ESTATE, NEW DELHI**

F.18B(160)AC-33/UD/MLALADS/6VS/2017-18/ 1960-1977

Dated: 06/08/2018

Sanction Order

Sub: Release of Funds for Execution of works under the MLALAD Scheme i.e. "Strengthening and Augmentation of Infrastructure i.e. Roads, Streets, Localities, Streets Lights etc. in each Assembly Constituency" for the year 2018-19 (during 6th Vidhan Sabha)

Sanction of the Pr. Secretary (UD), being competent authority is hereby conveyed for A/A & E/S of Rs 135.04 Lakh and release of 50% of the estimated cost of Rs. 67.48 (Rupees Sixty Seven Lakh and Forty Eight Thousand Only) as first installment i.e Rs. 40.31 Lakh to South DMC and Rs. 27.17 Lakh to I&FC, CD-I for carrying out the following work in Dwarka Assembly Constituency (AC-33) of Hon'ble MLA Sh. Adarsh Shastri under the MLALAD Scheme i.e. "Strengthening and Augmentation of Infrastructure i.e. Roads, Streets, Localities, Streets Lights etc. in each Assembly Constituency" for the year 2018-19 (during 6th Vidhan Sabha):-

(Rs. in Lakh)

Sl. No.	Diary No.	Name of Work	Work LD.	Executing Agency	Estimated Cost	Revised Estimated Cost	50% of Estimated Cost
1	497/444	Construction of RCC bridge at RD 1200m connecting Gali no.4A, Durga park of Nasirpur drain, Dwarka Constituency AC-33.	AC-33/2018-19/01	I&FC, CD-I	56.01	54.38	27.17
Total					56.01	54.38	27.17
2	451	Improvement road and Drainage system at various locations by pdg. RCC pipe, Manhole, Gully Grating, RMC M20 etc in ward no. 30-S in AC-33.	AC-33/2018-19/02	South DMC	9.68	9.98	4.99
3	451	Improvement of Road and Drainage system at various location os Pdg. RCC pipe, Manhole, Gully Grating, RMC M20 etc in ward no. 31-S in AC-33	AC-33/2018-19/03	South DMC	4.97	4.97	2.48
4	451	Improvement of Road and Drainage system at various location os Pdg. RCC pipe, Manhole, Gully Grating, RMC M20 etc in ward no. 32-S in AC-33	AC-33/2018-19/04	South DMC	4.94	4.94	2.47
5	451	Improvement of Road and Drainage system at various location os Pdg. RCC pipe, Manhole, Gully Grating, RMC M20 etc in ward no. 33-S in AC-33	AC-33/2018-19/05	South DMC	9.97	9.97	4.98
6	451	Improvement Development of road and Drain by pdg. CC from H.no RZ-1/8 to RZ-31C in Durga Park in ward no. 30-S AC-33	AC-33/2018-19/06	South DMC	15.75	15.75	7.87
7	451	Improvement Development of road and Drain by pdg. CC from UTX Service to Gupta Electrical in Durga park in ward no. 30-S AC-33	AC-33/2018-19/07	South DMC	19.50	19.50	9.75

8	464	Imp./Dev. Of road and drain by pdg. CC in street no.12 from H.no.RZ-88/345 to M/s oops creation, H.no.WZ-101/70 to M & CW Centre H.no.93 A to Neeru Hotel and in Street no.11 from Nalla Lane to H.no.WZ-101/70 in Mohan nagar, Ward no.30-S, AC-33(Dwarka).	AC-33/2018-19/08	South DMC	9.96	9.96	4.98
9	464	Providing and fixing of Precast RCC Benches in Public Parks at different places in AC-33, Dwarka.	AC-33/2018-19/09	South DMC	5.69	5.59	2.79
		Total			80.46	80.66	40.31
		Grand Total			136.47	135.04	67.48

The amount is debit to the Major Head "2217" in Demand No.11 Delhi for the current financial year 2018-19 of Urban Development Department as under:-

1. Major Head '2217' sub Major Head 05 other Urban Development Scheme Minor Head 800 other expenditure sub Head 80 00 42-Strengthening and Augmentation of infrastructure i.e. Roads, Street Localities, Street Lights etc. in each Assembly Constituency (For this Head BE 2018-19 Rs. 225.00 Crore) and
2. Major Head '2217' sub Major Head 05, other Urban Development Scheme Minor Head 789 Special Plan for SC sub Head 99 00 42- Strengthening and Augmentation of infrastructure i.e. Roads, Street Localities, Street Lights etc. in each Assembly Constituency (SCSP) (For this Head BE 2018-19 Rs. 55.00 Crore)

The Head-wise details of Amount Allocation in BE 2018-19, funds released/ disbursed are as under:-

				(Rs. in lakh)	
S.N o.	M.H.		Amount to be released as 1 st Installment (I&FC, CD-I)	Amount to be released as 1 st Installment (South DMC)	
1	M.H. "2217" 05-800	80 00 42	21.83	32.39	
2	M.H. "2217" 05-789	99 00 42	5.34	7.92	
	Total		27.17	40.31	

The funds released are subject to the following conditions:-

1. The total expenditure incurred shall not exceed beyond the A/A & E/S without the permission of the competent authority i.e. UD Department.
2. The Executing Agency will obtain No Objection Certificate from Land Owing Agency before the award/execution of work.
3. The progress of works will be monitored, both in physical and financial terms on monthly basis by the Executing Agency and quarterly reports will be furnished to UD Department, GNCTD regularly.
4. The Executing Agencies will submit the completion report and a certificate from concerned MLA relating to satisfactory completion of works to the UD Department.
5. As per C.I.C. direction after completion of work, the name of work with amount spent will be display on sign board fixed for list of development work under above Assembly Constituency.
6. Separate work-wise account will be maintained by the Executing Agency.
7. Diversion of funds from one work to another is not allowed without approval of the Competent Authority.
8. The work will be taken against MLALAD Scheme fund and before execution, it should be ensured that sufficient fund under the scheme is available.
9. It should be insured by the Executing Agency that there is no repetition of any work or item/component of work in whatsoever manner, otherwise whole responsibility will be of the Executing Agency.
10. The audited accounts and utilization certificate for the current financial year alongwith expenditure statement duly certified by the audit should be submitted as per GFRs.
11. Executing Agency will maintain a separate Inventory/Stock Register for items procured under MLALAD Scheme.
12. The funds under the MLALAD Scheme will be utilized by the agencies strictly in accordance with the existing guidelines and with the parameters of the scheme on approved item of work as amended from time to time.
13. The executing agencies will strictly follow the provisions as per CPWD work manual.
14. The quarterly progress report (Financial and Physical) by various agencies (area wise) under MLALADS shall be intimated to Planning Department/UD Department.
15. Sign of EE may be obtained AOC, AR & DOM etc./Preliminary Survey etc not considered and copy of Appd. Rate or AR shall be provided to UD Department.

16. The executing agency will be responsible for technical and financial scrutiny and approval of detailed estimate for each work.
17. The executing agency will observe the provisions of GFRs and work manual for execution & award of the work.
18. Location of the proposed work has to be checked by the executing agency and ensure that it is not located in an Unauthorized Colonies.
19. Similar nature of work should be treated as single project.
20. As per section 3 of the Delhi Geospatial Data Infrastructure (Management Control to the Administration, Security and Safety Act 2011), it is mandatory to upload various Geospatial Data attributes and Geospatial Database. Hence, the same should be uploaded as works done under the MLAFUND on Geospatial Data of your department.
21. All the works approved for execution in each MLA constituency under MLALAD may be uploaded in the public domain for information of the public and for the purpose of social audit.
22. The implementing agency will observe the provisions of GFRs-2017, CVC guidelines and orders of Finance Department, Delhi Government (eg. follow DSR 2014 etc.) issued time to time for execution & award of the work and also to observe all guidelines issued by UD Deptt. time to time.

The Drawing & Disbursing Officer (UD) GNCTD will draw the amount from the Pay & Accounts Office, No. VI, Tis Hazari, Delhi and disburse it to South DMC through ECS/RTGs/Cheque and I&FC Department through Cheque in favour of Executive Engineer CD-I, I &FC Department.

Name of Account	Account No.	Name of Bank & Branch	IFSC Code
Commissioner, SDMC	50212589388	Allahbad Bank	ALLA0210411

SECTION OFFICER (MLALAD)

Dated: 06/08/2018

F.18B(160)AC-33/UD/MLALADS/6VS/2017-18/ 1960-1977

Copy for necessary action to:-

1. The DDO, UD Deptt., GNCTD, Delhi Secretariat, (02 copies).
2. The PAO-VI, Tis Hazari, Delhi for arranging payment to the Executing agency through ECS/RTGs/Cheque.
3. The Executive Engineer, M-II, NGZ, South DMC, Near MC Pry. School, Manglapuri, Delhi.
4. The Assistant Engineer, Civil Division No-1, Govt. of NCT of Delhi I&FC Department, Basaidarapur Office Complex, Opposite, ESI Hospital, Delhi-27.

Copy for information to:-

1. Hon'ble MLA, Sh. Adarsh Shastri, RZ/35-36, Gali No-22, Vashishth Park, New Delhi-110046.
2. The Secretary to Hon'ble Minister, Urban Development Department, GNCTD, Delhi Sachivalaya, I.P. Estate, New Delhi.
3. The Secretary, Delhi Legislative Assembly, Old Secretariat, Delhi.
4. The P.S. to Pr. Secretary, Urban Development Department, Delhi Secretariat, New Delhi.
5. The Commissioner, South DMC, S.P Mukherji Civic Center, Minto Road, Delhi.
6. The Chief Engineer, I&FC Department, GNCTD, L.M. Bund Office Complex, Shastri Nagar, Delhi.
7. The Joint Secretary, Finance (Budget) Deptt., Govt. of Delhi, 4th Floor, I.P. Estate, New Delhi.
8. The PA to Special Secretary (UD)-II, 10th Level, B-Wing, Delhi Secretariat, New Delhi-110002.
9. The Joint Director (Plg.), 10th Level, A-Wing, Delhi Secretariat, New Delhi-110002
10. COA, UD Deptt., GNCTD, 10th Level, Delhi Secretariat, New Delhi-110002.
11. The Senior Audit Officer, State Receipt Audit (HQ) O/o AG(A), AGCR Bldg., 4 Floor, IP Estate, New Delhi.
12. The Accounts Officer, Internal Audit Department, GNCTD, Delhi Secretariat, New Delhi.
13. Assistant Programmer, Urban Development Department, GNCTD, 9th Level, Delhi Secretariat, New Delhi, with the request to upload on the departmental website.
14. Guard File.

SECTION OFFICER (MLALAD)